

FORM A
PUBLIC ANNOUNCEMENT

Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ICON TECHNOCLOUD PRIVATE LIMITED

1.	Name of Corporate Person	Icon Technocloud Private Limited
2.	Date of Incorporation of Corporate Person	07-03-2019
3.	Authority Under Which Corporate Person is Incorporated/ Registered	Registrar of Companies, Kanpur, India, under the Companies Act, 2013
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U72900UP2019FTC114464
5.	Address of the registered office and principal office (if any) of corporate person	First Floor ,A- 34 Sector 2 Noida Gautam Buddha Nagar Uttar Pradesh-201301
6.	Liquidation Commencement Date of Corporate Person	22-09-2023
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Name: Mr. Rakesh Kumar Singala Address: 1/6, X Block, Gali No. 4, Brahmputra, New Delhi, National Capital Territory of Delhi ,110053 Email id: esrakeshsingala@gmail.com Mobile No: +91 9313324356 IBBI Reg. No.: IBBI/IPA-002/IP-N00581/2017-2018/11744
8.	Last Date For Submission of Claims	22-10-2023

Notice is hereby given that the Icon Technocloud Private Limited has commenced voluntary liquidation on 22-09-2023.

The stakeholders of Icon Technocloud Private Limited are hereby called upon to submit a proof of their claims, on or before 22-10-2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.09.2023

Place: Delhi

Rakesh Kumar Singala

Reg. No- IBBI/IPA-002/IP-N00581/2017-2018/11744

AFA Valid Upto: 20-11-2023



Form No. 1
DEBTS RECOVERY TRIBUNAL, LUCKNOW
 (Area of Jurisdiction Ultranchal and part of Uttar Pradesh)
OFFICE OF THE RECOVERY OFFICER
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007
DRC NO.448/2019/LKO **Next Date Fixed:**
NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF DEBTS RECOVERY ACT 1993
PUNJAB NATIONAL BANK
V/S
M/S JAI DURGA ELECTRICALS & OTHERS

To
1- M/S Jai Durga Electricals Through Its Proprietor Shri Kapil Singhal Office Address MS-10, Sector-12, Pratap Vihar, Ghaziabad, Tehsil & District- Ghaziabad.
2. Shri Kapil Singhal S/o Shri Ram Krishan Singhal, Resident of Sector-12, Pratap Vihar, Ghaziabad, Tehsil & District- Ghaziabad. **Also at:** Village Muradgapur 135, Purgi, Modinagar, Ghaziabad-201010.
3. Mrs. Babita W/o Shri Ramesh Chand Gupta, Resident of N-186, Sector-12, Pratap Vihar, Ghaziabad, Tehsil & District- Ghaziabad.
 This is to notify that a sum of **Rs. 25,68,232.00= (Rupees Twenty five lacs sixty eight thousand two hundred thirty two only)** together with pendente lite and future interest @ 12% per annum from the date of the Original Application i.e. 26/12/2017 till the loan is fully liquidated and full realization is made from the defendants.
 2- You are hereby directed to pay the sum **within 15 days** of the receipt of this notice failing which the recovery shall be made in accordance with the Recovery of Debts due to Bank and Financial Institutions Act, 1993.
 3- You are hereby ordered to declare on Affidavit the particulars of asset on or 17/11/23 before.
 4- You are hereby ordered to appear before the undersigned on **17-11-2023 at 10:30 AM**.
Details of Costs:
 Application fees: Rs.28,000=00
 Counsel fees & Clerkage Rs.30,000=00
 Publication charges Rs.15,000=00
 Miscellaneous Expenses Rs.5,000=00
 Clerical Charges Rs.5,000=00
 5- Given under my Hand and Seal on this 22-day of September 2023
Recovery Officer
DRT Lucknow

FORM-3 [See Regulation - 15(1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT-2)
 1st Floor, SCO 33-34-35, Sector-17A, Chandigarh, (Additional space allotted on 3rd & 4th Floor also)
CASE No. OA/1927/2021
 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993
Exh. No. 20456
UNION BANK OF INDIA
VS.
M/S YASHVI CLOTHING CORPORATION AND ANR.

To,
 (i) M/s Yashvi Clothing Corporation and Anr. D/W/S/O Poonam Narula Shop No LG 8 Hong Kong Bazar Mall Sector 57. **Also at:** R/o Flat No. DX-125, Kendriya Bihar, Sector-56, Gurugram, Haryana. Gurgaon, Haryana
 (2) Smt Poonam Narula W/o Sh Vikas Narula, Proprietor M/s Yashvi Clothing Corporation, Shop No LG 8 Hong Kong Bazar Mall, Sector-57, Gurugram **Also at:** R/o Flat No. DX-125, Kendriya Bihar, Sector-56, Gurugram, Haryana. Gurgaon, Haryana **Also at:** Flat No DX-125 Kendriya Bihar Sector 56 Gurgaon Haryana
SUMMONS
 WHEREAS, OA/1927/2021 was listed before Hon'ble Presiding Officer/Registrar on 21-09-2023.
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 28,65,994.36** (application along with copies of documents etc. annexed).
 In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
 (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
 (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
 (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
 (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
 (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
 You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **05/01/2024 at 10:30AM**, failing which the application shall be heard and decided in your absence.
 Given under my hand and the seal of this Tribunal on this date: **22/09/2023**.
Signature of the officer Authorised to issue summons

SIR SHADI LAL ENTERPRISES LIMITED
 Regd. Office : Upper Doab Sugar Mills, SHAMLI 247776 (UP)
 CIN : L51909UP1933PL146675
 Website-www.sirshadilal.com E-mail: usdm_shamli@sirshadilal.com
 Tel. No. 01398-250063, 250064, Fax No. 01398-250032
Result of E-Voting/Venue e-Voting of Annual General Meeting (AGM)
 The Annual General Meeting of the Company was held on Monday, 25th September, 2023 through Video Conferencing (VC)/other Audio-Visual Means ("OAVM"). The result of e-voting/ Venue e-Voting process was under:-

Item No.	Particulars	Total Number of e-Voting/Venue e-Voting (Shares)	Total no. of Votes through e-Voting/Venue e-Voting in favour of	Total no. of Votes through e-Voting/Venue e-Voting against the Resolution
1	Approval & Adoption of Audited Balance Sheet as at 31.03.2023 and the Statement of Profit & Loss Account of the Company for the Financial Year ended on that date and the Reports of the Directors and Auditors thereon (Ordinary Resolution)	2010563	2010490	73
2	Appointment of Director in place of Shri Vivek Viswanathan (DIN: 00141053 who retires by rotation) and being eligible, offers himself for reappointment. (Ordinary Resolution)	2010563	2010490	73
3	Appointment of Director in place of Smt. Radhika Viswanathan Hoon (DIN: 06436444) who retires by rotation and being eligible, offers herself for reappointment. (Ordinary Resolution)	2010563	2010490	73
4	Approval of Appointment and Remuneration of M/s Rishi Mohan Bansal (FRN: 000022), Cost Auditors for the Financial Year 2023-24. (Ordinary Resolution)	2010563	2010490	73
5	Approval of Related Party Transaction (Special Resolution)	102820	102747	73
6	Appointment of Mr. Udit Pat Singhania, Independent Director as Chairman of the Board of Directors of the Company w.e.f. 18.08.2023 (Ordinary Resolution)	2010563	2010490	73
7	To approve re-constitution of Audit Committee w.e.f. 18.08.2023 (Ordinary Resolution)	2010563	2010490	73
8	To approve re-constitution of Corporate Social Responsibility Committee w.e.f. 18.08.2023 (Ordinary Resolution)	2010563	2010490	73

Accordingly Resolution No. 1, to 8 has been passed with the requisite majority. The detailed results as per the SEBI (LODR) Regulations, 2015 have already been provided to the Stock Exchange i.e. BSE. The results are also uploaded on the website of the Company at www.sirshadilal.com and website of NSDL at www.evoting.nsdl.com as per the Companies Act, 2013.

For Sir Shadi Lal Enterprises Limited
 Sd/-
 Ajay Kumar Jain
 Company Secretary & Compliance Officer
 Membership No.: F5826
 Place: Shamli
 Date: 26.09.2023

बैंक ऑफ महाराष्ट्र Bank of Maharashtra
 Joy Tower, C 20, 2nd Floor, 11A, C Block, Phase 2 Industrial Area, Sector 62, NOIDA, Gautam Buddha Nagar Uttar Pradesh 201301
ZONAL OFFICE
Head Office: Lokmangal, 1501, Shivajinagar, Pune-5
POSSESSION NOTICE [Rule - 8 (1)] (For Immovable Property)
 Whereas, the undersigned being the Authorised Officer of the Bank of Maharashtra under the securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the security interest (Enforcement) Rule, 2002, issued a Demand Notice dated mentioned below calling upon the borrower and guarantor to repay outstanding amount (mentioned below) within 60 days from the date of receipt of the said Notice. The Notice was sent by Regd. AD post and Speed Post.
 The borrower having failed to repay the amount, the undersigned has taken **Symbolic Possession**, of the properties described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on dates mentioned below. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of Bank of Maharashtra, **ROORKEE Branch** for an amount herein above mentioned.
 The borrower's attention is invited to the provisions of sub-section 8 of Sec. 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name & Address of Borrowers & Guarantor (S)	Details of Property	Date of Demand Notice Date of Possession Notice	Amount Due
1.	1. Shri Neeraj Kumar S/o Shri Ramesh Chand R/o 429, Nanheda Anantpur, Haridwar Uttarakhand-247668	Name of Owner: Smt Priyanka W/o Shri Neeraj Kumar. Equitable mortgage of the property located at part of Khasra No. 1527/3, 1527/2 and 1528/2 Gali No. 20, Krishna Nagar, Mauza-Salempur Rajpudana, Paragana Bhagwanpur, Tehsil- Roorkee, Distt- Haridwar, Uttarakhand 247667, measuring 708.05 sq ft. bounded as North-Other's property, East- Plot of Vipin Nanheda Anantpur, Haridwar Uttarakhand-247668	15.07.2023 21.09.2023	Rs 37,45,244.00 + interest and other charges / expenses w.e.f. 15.07.2023

Date - 26.09.2023 PLACE: ROORKEE Authorized Officer

IDFC First Bank Limited
 (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
 CIN : L65110TN2014PLC097792
 Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
 Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)
 Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30.11.2022 calling upon the borrower, co-borrowers and guarantors 1. Yogender Kumar Sharma, 2. Dushyant Sharma, To Repay The Amount Mentioned In The Notice Being Rs. 15,06,304.17/- (Rupees Fifteen Lakh Six Thousand Three Hundred Four And Seventeen Paise Only) As On 28.11.2022, Within 60 Days From The Date Of Receipt Of The Said Demand Notice.
 The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub - section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **21st day of Sep 2023**.
 The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)** for an amount of **Rs. 15,06,304.17/- (Rupees Fifteen Lakh Six Thousand Three Hundred Four and Seventeen Paise Only)** and interest thereon.
 The borrower's attention is invited to provisions of sub - Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable properties.
 All That Piece And Parcel Of Flat No. G.F.-1, (Ground Floor) M.I.G., (Without Roof Rights), Having Its Covered Area 700 Sq. Ft. I.E. 65.03 Sq. Mtr., Constructed On Plot No. 3, Khasra No. 1270, Situated At Prem Vihar Alias Jain Vihar, Hadbast Gram & Pargana: Loni, Tehsil & District: Ghaziabad (U.P.), And, Bounded As: East: Road 30 Ft. Wide, West: Plot Digar Malik North: Balaji Mandir, South: Plot Digar Malik
 Date: 21st Sep 2023 Place: Ghaziabad. Authorized Officer IDFC FIRST Bank Limited Loan Account No: 13436264 & 13538363. (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

Public Notice For E-Auction For Sale Of Immovable Properties
 Sale of Immovable property mortgaged to IFHL Home Finance Limited (Formerly known as India Home Housing Finance Ltd.) (IFHL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg Najafgarh Road, Beside Jagat Showroom, Moti Nagar, New Delhi 401404 '7' 'A/C-1 & A-10, 2nd Floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorised Officer ("AO") of IFHL-HFL has taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following last accounts/prospectus now, with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS AND WITHOUT RECOURSE BASIS" for realization of IFHL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Possession	Reserve Price
1. Mr. Narendra Kumar 2. Mrs. Babli (Prospect No. IL10217990)	12-Apr-2023 Rs. 11,23,826/- (Rupees Eleven Lakh Twenty Three Thousand Eight Hundred Twenty Six Only) Bid Increase Amount Rs. 20,000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing Flat No. C-5, With Area Ad Measuring 315 Sq. Ft. and Carpet Area Ad Measuring 428 Sq. Ft., Rear RHS, Second Floor, Without Roof Rights, Plot No. 84, Block -C, Khasra No. 16771, Shikhar Vihar, Chitijaana, Delhi, Uttar Pradesh. (Area Ad Measuring 315 Sq. Ft.)	18-Sep-2023 Total Outstanding as on Date 02-Sept-2023 Rs. 12,18,739/- (Rupees Twelve Lakh Eighteen Thousand Seven Hundred Thirty Nine Only)	Rs. 7,56,000/- (Rupees Seven Lakh Fifty Six Thousand Only) Earnest Money Deposit (EMD) Rs. 75,600/- (Rupees Seventy Five Thousand Six Hundred Only)
1. Mr. Anil Kumar 2. Mrs. Bimla Devi 3. Mrs. Sheela Devi (Prospect No. 901026 and 934095)	06-Sep-2021 & Rs. 16,05,388/- (Rupees Sixteen Lakh Five Hundred Three Hundred Eighty Eight Six Only) Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Built Up Freehold Property Bearing Municipal No. H/6385 on First Floor Without Roof Rights Situated At Bapa Nagar Hardian Singh Road, Karo Bagh, Delhi/India (Built up area admeasuring 405 sq. ft.)	14-Sep-2023 Total Outstanding as On Date 01-Sept-2023 Rs. 13,44,177/- (Rupees Thirteen Lakh Forty Four Thousand One Hundred Seventy Seven Only)	Rs. 12,80,000/- (Rupees Twelve Lakh Eighty Thousand Only) Earnest Money Deposit (EMD) Rs. 1,28,000/- (Rupees One Lakh Twenty Eight Thousand Only)

Date of inspection of property: 25-Oct-2023 1100 hrs -1400 hrs EMD Last Date: 27-Oct-2023 till 5 pm. Date/Time of E-Auction: 30-Oct-2023 1100 hrs-1300 hrs.
 Mode of Payment: EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iflhome.com> and pay through link available for the property/ Secured Asset only.
 Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset. you intend to buy vide public auction. For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account: IFHL Home Finance Ltd. b) Name of the Bank: Standard Chartered Bank c) Account No-900287xxxx followed by Prospect Number, d) IFSC Code: SCBL0036001, e) Bank Address: Standard Chartered Bank, 90 M G Road, Fort, Mumbai-400001.

TERMS AND CONDITIONS:-
 1. For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.iflhome.com> well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender Form" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
 2. The bidders shall improve their offer in the multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
 3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
 4. The purchaser has to bear the costs, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
 5. Bidders are advised to go through the website <https://www.iflhome.com> and <https://www.ifl.com> home-logs/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
 6. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID: auction.hfl@icfl.com, Support Helpline Numbers: +91800 2672 499.
 7. For any query related to Property details, Inspection of Property and Online bid etc. call IFHL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: auction@icfl.com
 8. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFHL-HFL shall not be responsible for any loss of property under the circumstances.
 9. Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
 10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
 11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IFHL-HFL will be final.
STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002
 The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost
 Place: Delhi/ Ghaziabad, Date: 27-Sep-2023
 Sd/- Authorised Officer, IFHL Home Finance Limited

बैंक ऑफ महाराष्ट्र Bank of Maharashtra
 Joy Tower, C 20, 2nd Floor, 11A, C Block, Phase 2 Industrial Area, Sector 62, NOIDA, Gautam Buddha Nagar Uttar Pradesh 201301
ZONAL OFFICE
Head Office: Lokmangal, 1501, Shivajinagar, Pune-5
POSSESSION NOTICE [Rule - 8 (1)] (For Immovable Property)
 Whereas, the undersigned being the Authorised Officer of the Bank of Maharashtra under the securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the security interest (Enforcement) Rule, 2002, issued a Demand Notice dated mentioned below calling upon the borrower and guarantor to repay outstanding amount (mentioned below) within 60 days from the date of receipt of the said Notice. The Notice was sent by Regd. AD post and Speed Post.
 The borrower having failed to repay the amount, the undersigned has taken **Symbolic Possession**, of the properties described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on dates mentioned below. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of Bank of Maharashtra, **HARIDWAR Branch** for an amount herein above mentioned.
 The borrower's attention is invited to the provisions of sub-section 8 of Sec. 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name & Address of Borrowers & Guarantor (S)	Details of Property	Date of Demand Notice Date of Possession Notice	Amount Due
1.	1. Ashwani Kumar S/o Shri Nathi Ram H.No.69, Gadawali, Bhadarpur Jat Haridwar, Uttarakhand-249404 2. Mrs. Namita W/o Shri Ashwani Kumar H.No. 69, Gadawali, Bhadarpur Jat Haridwar, Uttarakhand 249404	Name of Owner: Mrs. Namita W/o Shri Ashwani Kumar S/o Shri Nathi Ram Residential House Situated at Village Gadawali, Bhadarpur Jat, Pargana Jwalapur, Tehsil & District-Haridwar, Uttarakhand land measuring 1444 sq. feet i.e. 134.20sq meter bearing Part of Khasra No 171, Distt Haridwar, Uttarakhand, Owned by: Mrs. Namita W/o Shri Ashwani Kumar Bounded as: North: Land Nathi Ram, East: House of Nathi Ram, West: Way 10 feet wide, South: Way 10 feet wide	11.07.2023 21.09.2023	Rs 21,96,783.92 + interest and other charges / expenses w.e.f. 11.07.2023
2.	1. Mr. Vishal S/o Shri Sanjeev Kumar Proprietor of M/s Mahadev General Store Firm Address: Naya Gawn, Devpura, Sitapur, Jwalapur, Haridwar, Uttarakhand-249407 2. Mrs. Soni Singh D/o Shri Satyaveer Singh Aarogyan Residence, Flat No K-408, Near Crystal World, Haridwar Uttarakhand-249402 3. Mr. Vishal S/o Shri Sanjeev Kumar House No 268, Devpura Sitapur, Jwalapur, Haridwar, Uttarakhand-249407	Name of Owner: Mr. Vishal S/o Shri Sanjeev Kumar Residential Property of Plot No 57, Flat No 57C, Second Floor, Nakshatra Vatika Colony, Village Ranipur, Pargana Jwalapur Tehsil & Distt-Haridwar, Uttarakhand, 249407, Land measuring /Area of Flat 870 sq. feet, measuring 80.85 sq. meter bearing Khasra No 797/41 Bounded as North: Flat No 56C, East: 9 Meter Way wide, West: Plot No 46, South: Flat No 58C	11.07.2023 21.09.2023	Rs 20,01,457.75 + interest and other charges / expenses w.e.f. 11.07.2023
3.	1. Mr. Sachin Verma S/o Sh Om Prakash Verma R/o Mohalla Mallyan, Jwalapur Haridwar, Uttarakhand-249407 2. Mr. Mohit Kumar S/o Sh Rikhi Ram Brahampuri, Rawali Mehdood, Tehsil & Distt. Haridwar, Uttarakhand-249402	Name of Owner: 1-Mr. Sachin Verma S/o Sh Om Prakash Verma 2-Mr. Mohit Kumar S/o Sh Rikhi Ram Plot No 41 & 42, Khasra No 1744 min, Gram Anneki Hetampur, Pargana Roorkee, Tehsil & District Haridwar, Uttarakhand, admeasuring 189.59 sq. meter or 2040 sq feet (I) Plot No 41 admeasuring 1020 sq ft bounded as following: North: Wide Road 18 Feet, Side Measuring 30 feet East: Plot No 42-side measuring 34ft. West: Plot No 40, side measuring 34ft South: Plot No 64, Side Measuring 30ft (II) Plot No 42 admeasuring 1020 sq ft bounded as following: North: Wide Road 18 Feet, Side Measuring 30 feet, East: Plot No 43 -side measuring 34ft West: Plot No 41, side measuring 34ft South: Plot No 63, Side Measuring 30ft	11.07.2023 21.09.2023	Rs 18,17,773.00 + interest and other charges / expenses w.e.f. 13.07.2023

Date - 26.09.2023 PLACE: HARIDWAR Authorized Officer

Ummeed Housing Finance Pvt. Ltd
 Registered & Corporate office: Unit 809-815, 8th Floor, Tower-A, EMAAR Digital Greens Golf Course Extension Road, Sector-61, Gurugram-122002 (Haryana) CIN:U65922HR2016PTC057984.
NOTICE FOR REMOVABLE OFHOUSE HOLD ARTICLE
 Notice is hereby given to the public in general and in particular to the borrower (s)/co-borrower (s) and guarantor(s) whose details are given in below mentioned that the below described immovable property mortgaged/charged to the secured creditor the physical possession of which has been taken on **17.05.2023** by the authorised officer of M/s. Ummeed Housing Finance Pvt. Limited.
Borrower(s) / Co-borrower(s) & Guarantor(s)
 1. Meghraj Singh S/o Ram Singh (borrower)
 2. Arvind S/o Meghraj (co-borrower)
 3. Sharda Devi W/o Meghraj Singh (co-borrower)
 All Above Residing At: H.No.246/1, 20, Soniya Nagar, Loni Dehat, Ghaziabad, u.p. 201102 also At: Khasra No.27/1, Keshav Nagar, Village Behta Hajipur, Pargana Loni, Tehsil & District Ghaziabad, U.P.
Loan Details: Lan No. LXLX02917-18000994 Loan Agreement Date: 28-Dec-2017 Loan Amount: Rs. 105884/-
 We hereby informing you to claim or Remove your belongings/Household articles from the Company warehouse within 7 days from the date of receipt of this notice and prior written communication with Authorised officer of UHFL post clearance warehouse rental etc. when you willing to remove your uncharged household articles on receipt of such notice in any mode within schedule time, failing which Ummeed Housing Finance shall not be responsible for any loss or damage or stolen whatsoever and same will be disposed of/ sold on "As is where is", "As is what is", and "Whatever there is" basis as per provisions of law to the proposed highest successful bidder/s.
 Date 27.09.2023 Place Gurugram
 Authorised Officer Mr. Gaurav Tripathi 985056701 Ummeed Housing Finance Pvt. Ltd.

NOTICE BY WAY OF SUBSTITUTED SERVICE UNDER RULE 38 OF THE NCLT RULES, 2016 READ WITH ORDER V RULE 20 OF THE CODE OF CIVIL PROCEDURE, 1908
IN THE NATIONAL COMPANY LAW TRIBUNAL, BENCH III, NEW DELHI
BANSAL TRADING COMPANY
VS.
PERIWINKLE HERBALS PRIVATE LIMITED
CONTEMPT PETITION NO. 17 OF 2023 IN C.P. NO. 606/ND/2021
 To,
 1. Suresh Kumar Mishra (Respondent No. 1)
Member of Suspended Board of Directors
Periwinkle Herbs Private Limited, T-29M, 3rd Floor, 20 Janta Park, Baljeet Nagar, Patel Nagar, Delhi -110008. Mob: +91-9711765598
 2. Jyoti Mishra (Respondent No. 2)
Member of Suspended Board of Directors
Periwinkle Herbs Private Limited, T-29M 3rd Floor, 20 Janta Park, Baljeet Nagar, Patel Nagar, Delhi -110008. Mob: +91-9711765598
WHEREAS Mr. Anshu Ahmad, Interim Resolution Professional (IRP) for Periwinkle Herbs Private Limited (In Corporate Insolvency Resolution Process) has filed Contempt Petition No. 17 of 2023 under Rule 11 of NCLT Rules, 2016 read with Section 2 (b), 11 and 12 of the Contempt of Court Act, 1971 seeking initiation of contempt proceedings under the Contempt of Court Act, 1971 against the Respondents i.e. the members of the suspended Board of Directors of Periwinkle Herbs Private Limited for not complying with the directions/ orders dated 04.01.2023 of the Hon'ble NCLT in IA No. 1953 of 2022 and whereas, the Hon'ble NCLT Bench-III, New Delhi issued notice on all concerned parties including you the above-named. That vide order dated 05.09.2023, the Hon'ble NCLT has permitted the undersigned to serve you the Addressee through substituted service.
TAKE NOTICE that the above captioned matter will now be listed on 05.10.2023 before the Hon'ble National Company Law Tribunal, Bench III at New Delhi. You are further directed to either appear in person or through your Authorised Representative on the next date of hearing i.e., 05.10.2023.
TAKE NOTICE that in default of your appearance on the day aforementioned, the Application will be heard and determined in your absence.
 Ahsan Ahmed
 Interim Resolution Professional
 In the matter of Periwinkle Herbs Private Limited
 Regn.No.: IBBI/PA-002/IP-NO0987/2020-2021/13183

FORM A PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017).
FOR THE ATTENTION OF THE STAKEHOLDERS OF ICON TECHNOCLLOUD PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Person	Icon Technocloud Private Limited
2. Date of Incorporation of Corporate Person	07-03-1991
3. Authority under which corporate person is incorporated / registered	Registrar of Companies, Kanpur, India, under the Companies Act, 2013
4. Corporate Identity Number of Corporate Person	U72900UP2019PTC114464
5. Address of the Registered Office and Principal Office (if Any) of Corporate Person	First Floor, A-34 Sector 2 Noida Gautam Buddha Nagar Uttar Pradesh-201301
6. Liquidation commencement date of Corporate Person	22-09-2023
7. Name, address, email address, telephone number and the registration number of the liquidator	Name: Mr. Rakesh Kumar Singla Address: 1/6, X Block, Gali No. 4, Brahmaputra, New Delhi, National Capital Territory of Delhi, 110053 Email id: csrakesh@singla@gmail.com Mobile No: +91 9313324395 IBBI Reg. No. IBBI/PA-002/IP-NO0581/2017-2018/11744
8. Last date for submission of claims	22-10-2023

Notice is hereby given that the **Icon Technocloud Private Limited** has commenced voluntary liquidation on 22-09-2023.
 The stakeholders of **Icon Technocloud Private Limited** are hereby called upon to submit a proof of their claims, on or before 22-10-2023, to the liquidator at the address mentioned against item 7.
 The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
 Date: 26.09.2023 Place: Delhi
 Reg. No- IBBI/PA-002/IP-NO0581/2017-2018/11744 AFA Valid Up-to: 20-11-2023

FORM A PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017).
FOR THE ATTENTION OF THE STAKEHOLDERS OF NEWONN ADVERTISING & MEDIA PRIVATE LIMITED (Formerly known as Aadonn Exim Private Limited)

RELEVANT PARTICULARS	
1. Name of Corporate Person	Newonn Advertising & Media Private Limited (Formerly known as Aadonn Exim Private Limited)
2. Date of incorporation of Corporate Person	30/09/2021
3. Authority under which Corporate Person is incorporated/registered	RoC- Delhi (Incorporated under the Provision Person is incorporated/registered)
4. Corporate identity number / limited liability identity number of Corporate Person	U74110DL2021PTC387516
5. Address of the registered office and Principal office (if any) of Corporate Person	Property No. 113, Pocket J, Sector-2 DSICD Bawana Industrial Area Complex, North West Delhi-110039
6. Liquidation commencement date of Corporate Person	23rd September, 2023
7. Name, address, email address, telephone number and the registration number of the Liquidator	Loveneet Handa 201, 2nd Floor, Park View Complex 48, Near Reliance Fresh, Hasarpur, I.P. Extension, Patparganj, Delhi-110092 Email: loveneet.cs@gmail.com Phone: 9818664478 Regn. No: IBBI/PA-002/IP-NO1048/2020-2021/13386
8. Last date for submission of claims	23rd October 2023

Notice is hereby given that **Newonn Advertising & Media Private Limited** (Formerly known as Aadonn Exim Private Limited) has commenced voluntary liquidation on **23rd September, 2023**.
 The stakeholders of